

## Central Administrative Tribunal Jammu Bench, Jammu



T.A. No. 3496/2020  
(S.W.P. No.556/2014)

Friday, this the 23<sup>rd</sup> day of April, 2021

(Through Video Conferencing)

**Hon'ble Mr. Justice L. Narasimha Reddy, Chairman  
Hon'ble Ms. Aradhana Johri, Member (A)**

- 1. Mohammad Amin Sheikh (age 41 years)  
s/o Ghulam Ahmad Sheikh  
r/o Machwa Baghi Mehtab Budgam
- 2. Ghulam Mohammad Bhat (age 43 years)  
s/o Abdul Rehman Bhat  
r/o Shanipura, Khansahib Budgam

..Applicants  
(Mr. Zahid Khan, Advocate)

### VERSUS

- 1. State of J&K through Chief Secretary  
Rural Development Department Srinagar, Kashmir
- 2. Director Rural Development, Kashmir
- 3. Chairman DRDA Budgam
- 4. Project Officer DRDA Budgam

..Respondents  
(Mr. Rajesh Thappa, Deputy Advocate General)

### ORDER (ORAL)

#### **Mr. Justice L. Narasimha Reddy:**

The applicants filed SWP No.556/2014 before the Hon'ble High Court of Jammu & Kashmir with a direction to the respondents to regularize the services as Orderlies in terms of the recommendations made from time to time and for other reliefs.

2. The respondents filed a counter affidavit, dealing with the various contentions urged by the applicants.



3. The SWP has since been transferred to the Tribunal in view of the reorganization of the State of Jammu & Kashmir and renumbered as T.A. No.3496/2020

4. Today, Mr. Zahid Khan, learned counsel for applicants reported no instructions. Therefore, the T.A. is dismissed on reporting no instructions.

**( Aradhana Johri )**  
**Member (A)**

**( Justice L. Narasimha Reddy )**  
**Chairman**

**April 23, 2021**  
/sunil/rk/sd/